

ITEM NO.28

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CONMT.PET.(C) No.952/2023 In W.P.(C) No.400/2012

KAMLESH & ORS.

Petitioner(s)

VERSUS

NITEN CHANDRA & ORS.

Respondent(s)

Date : 11-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s)

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For Respondent(s)

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**Ms. Ankita Sharma, Adv.
Mr. Arjun D. Singh, Adv.**

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Ms Aishwarya Bhati, Additional Solicitor General placed a tabulated statement indicating State-wise compliance with regard to direction No 3 contained in the judgment in National Legal Services Authority vs Union of India and Others (2014) 5 SCC 438. Three States and five Union Territories are yet to file their responses, namely, Sikkim, Rajasthan, Telangana, UT of Chandigarh, NCT of Delhi, Lakshadweep, Dadar and Nagar Haveli and Daman and Diu and Ladakh.
- 2 We direct that the above States and Union Territories shall file their responses no later than by 31 August 2024.
- 3 A copy of this order shall be served on the Standing Counsel for the above States/Union Territories with copies to the Chief Secretaries.
- 4 List the Contempt Petition on 6 September 2024.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar